

Mr. Speaker: I have not considered that. I will consider that. Papers to be laid.

12.10 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT, 1964, ISSUED BY THE VICE-PRESIDENT DISCHARGING THE FUNCTIONS OF THE PRESIDENT, IN RELATION TO THE STATE OF KERALA, ETC.

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers in respect of the State of Kerala:—

- (1) Audit Report, 1964, under article 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4576/65].
- (2) Appropriation Accounts, 1962-63. [Placed in Library. See No. LT-5577/65].
- (3) Finance Accounts, 1962-63. [Placed in Library. See No. LT-4578/65].

RULES UNDER SECTION 8 OF DOCK WORKERS (REGULATION OF EMPLOYMENT) ACT, 1948

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948:—

- (1) The Dock Workers (Regulation of Employment) Amendment Rules, 1965, published in Notification No. S.O. 1689 dated the 29th May, 1965.

- (2) The Dock Workers (Advisory Committee) Amendment Rules, 1965, published in Notification No. S.O. 2103 dated the 3rd July, 1965.

[Placed in Library. See No. LT-4579/65].

ORDERS UNDER SECTION 13 OF REPRESENTATION OF THE PEOPLE ACT, 1950

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 13 of the Representation of the People Act, 1950:—

- (1) The Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1965, published in Notification No. G.S.R. 1057 dated the 22nd July, 1965.
- (2) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1965, published in Notification No. G.S.R. 1058 dated the 22nd July, 1965.
- (3) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1965, published in Notification No. G.S.R. 1059 dated the 22nd July, 1965.
- (4) The Delimitation of Council Constituencies (Bombay) Amendment Order, 1965, published in Notification No. G.S.R. 1060 dated the 22nd July, 1965.
- (5) The Delimitation of Council Constituencies (Madras) Amendment Order, 1965, published in Notification No. G.S.R. 1061 dated the 22nd July, 1965.
- (6) The Delimitation of Council Constituencies (Punjab) Amendment Order, 1965, published in Notification No.